

**THE CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR
ORDER SHEET**

APPLICATION NO.: _____

Applicant(s)

Respondent (s)

Advocate for Applicant (s)

Advocate for Respondent (s)

NOTES OF THE REGISTRY	ORDERS OF THE TRIBUNAL
	<p style="text-align: center;">03.11.2006</p> <p style="text-align: center;">RA 7/2006 (OA 588/2005)</p> <p>Mr. S.S. Hassan, counsel for applicants (Union of India & Others) Mr. C.B. Sharma, counsel for respondent. (Sampat Kumar Sharma)</p> <p>The present Review Application has been filed by the respondents in the OA for reviewing the order dated 30.5.2006 whereby direction was given to the respondent No. 3, Superintendent of Post Offices, Sikar Postal Division, Sikar to repossess the applicant on the post of EDSO, Kasli immediately. The said direction was given by this Tribunal on the basis of the letter dated 23.2.2006 (Annexure A/4 in the OA) filed with the rejoinder. By way of this Review Application, the review applicants/original respondents have stated that the respondent/applicant in the OA was deployed as GDSBPM, Gothra Tagelan under Khoor S.O. of Sikar Head Office as the post of GDSDA, Kasli was abolished w.e.f. 20.12.2005. Since the interim stay was granted by this Tribunal on 22.12.2005 and in order to implement this order, implementation of the impugned order dated 20.12.2005 was kept suspended. It is further stated that in the meanwhile, GDSSO, Kasli was downgraded to GDSBO vide PMG, Jodhpur memo dated 21.2.2006 and in compliance of the order of the PMG, Jodhpur, a covering Memo for downgradation of Kasli GDSSO to DGSBO was issued vide Memo dated 23.2.2006. In this memo details of establishment was shown without abolishing the post of GDSDA on which original applicant was working. According to the review applicants/original respondents abolition of the post was not effected due to interim order issued by this Tribunal vide order dated 22.12.2005, otherwise, the post has been abolished in principle. It is further stated that this</p> <p><i>G.P.M. 8/12/06 Vid. 8/12/06 8/12/06</i></p>

fact could not be brought to the notice of this Hon'ble Tribunal when the matter was finally disposed of on 30.5.2006. It is on this basis that the Review Application has been filed.

We have heard the learned counsel for the parties. We are of the view that in view of the facts, as noticed above, this is a case where the present Review Application is required to be accepted. The respondent in this Review Application submits that accepting of this Review Application will not materially affect the case of the original applicant. Accordingly, the OA is restored to its original number and the same shall be listed on 22.12.2006.

Since in OA this Tribunal has pass the stay order, the respondents shall maintain the same position till the next date of hearing.

CC to the learned counsel for the respondents.

(Signature)
P. P. SHUKLA
MEMBER (A)

(Signature)
(M. L. CHAUHAN)
MEMBER (J)

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